

National Company Law Appellate Tribunal, New Delhi

Company Appeal (AT) No.91 of 2020

IN THE MATTER OF:

K.N. Shamsudheen

...Appellant

Vs.

M/s Kasmisons Builders Pvt. Ltd. & Ors.

...Respondents

Present:

**For Appellant: Mr. M Gireesh Kumar, Mr. Ankur S Kulkarni and
 Mr. J. Anandhavalli, Advocates.**

**For Respondents: Mr. Anil D Nair, Advocate for R-1.
 Mr. Millu Dandapani, Advocate for R-2 and 4.
 Mr. Shekhar Devasa, Advocate for R-3.**

ORDER

(Through Virtual Mode)

17.11.2020: For filing of Reply/Response of Respondent Nos. 1,2 & 4, at request, of Learned Counsel for the said Respondents two weeks time is granted from today. The Learned Counsel appearing for Respondent Nos. 1,2 & 4 are required to serve the copies of the Reply/Response to the Learned Counsel for the Appellant of other respective Learned Counsels one week before the next date of hearing. It is open to the Appellant side to file Rejoinder, if any, within three days thereafter. The Office of the Registry is directed to receive the 'Reply/Response' of R-1,2 & 4 as well as the 'Rejoinder'.

The Registry is directed to List the matter on **11.12.2020**.

**[Justice Venugopal M.]
Member (Judicial)**

**[Kanthi Narahari]
Member (Technical)**